## CA NOs.23/2016 & 27/2016 IN CP NO. 96(ND)/2010 RT No.45/2016

Rakesh Kumar Gupta & Anr.

... Petitioners

Versus.

M/s G.I. Estates Pvt. Ltd. & Ors.

...Respondents

Present:

Mr. Mahendra Pal, Advocate for petitioners No. 1(i) to 1 (iv)

Ms. Charu Sharma, Advocate for Raj Dulari, Petitioner No. 1(v)

Mr. Ajay Sharma, Advocate for respondent No.5. Mr. Prince Chadha, Practising Company Secretary

for respondents No.2 to 4 & 7. None for respondent No. 6.

Learned counsel for petitioners No. 1 (i) to 1 (iv) submits that the rejoinder is ready and would be filed in the Registry today itself. Let the needful be done during the course of the day. Copy, however, supplied to the counsel for respondents No.2 to 4 & 7 and 5. There is no one for respondent No.6. The matter is now adjourned for arguments to 19.12.2016.

It is made clear that the counsel would limit their arguments for early conclusion of the matter.

(Justice R.P. Nagrath Member (Judicial)

(Deepa Krishan) Member (Technical)

December 07, 2016